GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3527
ANSWERED ON FRIDAY THE 16th MARCH, 2018/
PHALGUNA 25, 1939 (SAKA)
COMPLIANCE OF CSR

QUESTION

3527. SHRI DILIPKUMAR MANSUKHLAL GANDHI:
Will the Minister of CORPORATE AFFAIRS be pleased to state:
(a) whether the private companies and Multi-national Companies (MNCs) are insensitive towards the society and spent very meagerly of their Corporate Social Responsibility (CSR) funds since 2015 till date;
(b) if so, the details thereof indicating the names of the private companies and MNCs and the fund spent by them, year-wise;
(c) the action taken by the Government against such private companies and MNCs; and
(d) whether any concrete steps have been taken by the Government to make these companies responsible towards the society?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) to (d) : Section 135 of the Companies Act, 2013 (‘the Act’) mandates every company, including Multi-national Companies (MNCs), above the specified thresholds of turnover, or net worth, or net profit, to spend at least two per cent of the average net profits earned during the three immediately preceding financial years, on Corporate Social Responsibility (CSR) activities specified in Schedule VII of the Act. The details of amount spent on CSR as per filings made by companies upto 30.11.2017 in the MCA21 registry for the years 2015-16 and 2016-17, is given in the Table below:

<table>
<thead>
<tr>
<th>Financial Years</th>
<th>2015-16</th>
<th>2016-17</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>No. of companies reported for CSR</td>
<td>CSR Expenditure (in Rs. Crore)</td>
</tr>
<tr>
<td>Sl. No.</td>
<td>Company Type</td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>PSUs</td>
<td>397</td>
</tr>
<tr>
<td>2</td>
<td>Other Companies (including MNCs)</td>
<td>18787</td>
</tr>
<tr>
<td>Total</td>
<td></td>
<td>19184</td>
</tr>
</tbody>
</table>

Ministry has launched National CSR Data Portal on 19.01.2018 (www.csr.gov.in) which provides details of CSR eligible companies and their CSR expenditure. Whenever violation of compliance of relevant provision of the Act regarding CSR is reported, the penal action under section 134 (8) of the Companies Act, 2013 is resorted to.

The Ministry has organized workshops throughout India to sensitize corporates for effective compliance of CSR provisions.

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